

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 209
IB-976/ND/2020

IN THE MATTER OF:
M/s. Arshiya Rail Infrastructure Ltd.

...PETITIONER

Vs.

M/s. Maple Logistics Pvt. Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

Order delivered on 07.01.2021
(Virtual Hearing)

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Ronak K. Parekh, Advocate.
For the Respondent/ Corporate-debtor :Mr. Dhruv Sethi & Mr. Rohan
Batra, Advocates.

ORDER

Heard the submissions made by the Learned Counsels for both the parties. Both the Learned Counsels have jointly submitted that some amount has been paid by the Corporate-debtor to the Operational-creditor and they need some more time to reach an amicably resolution of the matter. The Corporate-debtor's Counsel has indicated that the minimum period of three weeks' period is allowed to work out the commercials, accordingly, the matter may be now posted to 16.02.2021.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(P.S.N. Prasad)
Member (J)